

**Central Administrative Tribunal
Principal Bench**

**C.P. 410 of 2016 In
O.A. No. 967/2016**

New Delhi this the 4th day of October, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B. K. Sinha, Member (A)**

1. Mahesh Singh, Enforcement Officer,
S/o Sh. Nagina Singh,
R/o B-9, Dainik Janyug Apartment,
Vasundhara Enclave, Delhi-110096
Aged about 43 years
2. Naresh Kumar Yadav, Accounts Officer,
S/o Late Shri Ram Kishan
R/o M-46 A, Sham Nagar,
Delhi-110018
Aged about 48 years
3. Sudhir Batra, Accounts Officer,
S/o Shri T.R. Batra,
F-1772, First Floor,
Sainik Colony, Sector-49,
Faridabad-201301
Aged about 42 years,
4. Surender Kumar, Enforcement Officer,
S/o Shri Surya Kumar,
R/o 38-A, Srijan Apartment,
Sector-62, Noida-201301
Aged about 48 years
5. Y.N. Chaubey, Enforcement Officer,
Shri Karuna Nidhan Chaubey,
R/o J-403, Homes 121,
Sector-121, Noida
Aged about 46 years
6. Neeraj Verma, Enforcement Officer,
S/o Shri M.S. Verma,
R/o 370, Niti Khand-II,
Indirapuram, Ghaziabad,
Aged about 46 years

....Petitioners

(By Advocate: Mr. M. D. Jangra for Mr. M.K. Bhardwaj)

VERSUS

1. Sh. Shankar Aggarwal,
Secretary,
Ministry of Labour & Empowerment,
Govt. of India

Shram Shakti Bhawan, New Delhi

2. Dr. V. P. Joy,
Central Provident Fund Commissioner,
Employees Provident Fund Organization,
Ministry of Labour & Employment,
Govt. of India,
Bhavishya Nidhi Bhawan,
Bhiaji Cama Place, New Delhi.
3. Sh. Sanjay Bisht
Regional Provident Fund Commissioner- I,
EPFO, Bhavishya Nidhi Bhawan,
Bhiaji Cama Place, New Delhi.Respondents

(By Advocate: Ms. Aparna Bhat)

ORDER (ORAL)

By : V. Ajay Kumar, Member (J)

Heard both sides.

2. When this matter was taken up for hearing, learned counsel for the respondents while supplying the copy of the order dated 29.09.2016 submits that the respondents complied with the orders of this Tribunal in O.A No. 967/2016 dated 10.03.2016 by considering the representation of the applicants and by passing an appropriate speaking and reasoned orders thereon.

3. In the circumstances, the C.P. is closed. Notices are discharged. However, the petitioners are at liberty to question the order passed against them, if they are still aggrieved, in accordance with law. No costs.

(Dr. B. K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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